CENTRAL ADMINISTRATIVE TRIBUNAL MADRAS BENCH

OA/310/00215/2019

Dated Tuesday, the 5th day of March, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

E.Mohan, S/o.(Late) S.Elumalai, No.1649, Kayalarmedu Village, Periya Obulapuram BO, Gummidipoondi Taluk, Tiruvallur District, PIN 601 201.

...Applicant

By Advocate M/s R.Malaichamy

Vs.

- 1. Union of India, Rep., by the Chief Postmaster General, Tamilnadu Circle, Anna Salai, Chennai 600 002.
- 2.The Senior Superintendent of Post Offices, Tambaram Division, Tambaram 600 045.

...Respondents

By Advocate Mr.M.Kishore Kumar

ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- "(i)To direct the respondents to absorb the applicant as GDS on considering his long years of service for which he has submitted a representation dated 29.11.2018 and
- (ii)To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."
- 2. It is submitted by the learned counsel for the applicant that the applicant made Annexure A-7 representation dated 29.11.2018 regarding his grievance which is still pending with the authorities. Accordingly, the applicant would be satisfied if the competent authority is directed to consider the same and pass appropriate orders within a time limit to be set by the Tribunal.
- 3. Mr.M.Kishore Kumar, takes notice on behalf of the respondents.
- 4. Keeping in view the limited relief urged and without going into the substantive merits of the case, Annexure A-7 representation of the applicant dated 29.11.2018 is directed to be considered by the competent authority in accordance with the relevant rules. A

reasoned and speaking order shall be passed within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above directions at the admission stage.

(R.RAMANUJAM) MEMBER (A) 05.03.2019

M.T.